

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 20844/2015 & CRLMP. 20845/2015 in Petition(s) for Special
Leave to Appeal (Crl.) No(s). 4671/2015

(Arising out of impugned final judgment and order dated 22/04/2015
in IA No. 5049/2015 22/04/2015 in CRLA No. 1786/2014 passed by the
High Court Of M.P At Jabalpur)

MOHAN SINGH

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

(for exemption from filing O.T. and grant of interim bail and
office report)

Date : 29/01/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. Kuldip Singh, Adv.

For Respondent(s)

Mr. C.D. Singh, Adv.
Mr. Sandeepan Pathak, Adv.
Mr. Ajay Veer Singh, Adv.
Mr. R.K. Verma, Adv.
Mr. Atul Agrawal, Adv.
Mr. U.R. Bokadia, Adv.
Mr. Divya Garg, Adv.
Mr. Mamta Jain, Adv.
Mr. Sonal Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that he
may be permitted to withdraw Crl.M.P. No.20844 of 2015 so
as to enable him to approach the High Court for regular
bail. Permission granted.

Crl. M.P. No. 20844 of 2015 is dismissed as
withdrawn with the liberty as aforementioned.

Signature Not Verified

As a sequel to the above, Crl. M.P. No. 20845 of

Digitally signed by

NEELAM GULATI

Date: 2016.01.30

2015 also stands disposed of.

12:14:56 IST

Reason:

(NEELAM GULATI)
COURT MASTER

(RENUKA SADANA)
COURT MASTER